**ACTION HISTORY OF RTI REQUEST No.DGSTX/R/2016/50034**

**Applicant Name**  
Awadhesh

**Text of Application**  
To CPIO DGGST In response to my rti application, the cbec has replied to take further information from your Directorate. The rti application is attached  
(1)Yes (2)Yes, the space has been considered as per cited O.M. (3)N/A (4)During renovation/makeover/furnishing, the department proposed space for siting as prescribed by cited O.M. (5)N/A in view of reply of question no-4 (6)Question does not arise to initiate action against the officers since the proposal has been forwarded in accordance with the cited O.M. (7)Yes.

**Reply of Application**

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<th>Action Taken</th>
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<th>Remarks</th>
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<td>RTI REQUEST RECEIVED</td>
<td>17/11/2016</td>
<td>Nodal Officer</td>
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<td>2</td>
<td>REQUEST FORWARDED TO CPIO</td>
<td>18/11/2016</td>
<td>Nodal Officer</td>
<td>Forwarded to CPIO(s) : (1) Kamal Malhotra</td>
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<td>3</td>
<td>REQUEST TRANSFERRED TO OTHER CPIO</td>
<td>07/12/2016</td>
<td>Kamal Malhotra-(CPIO)</td>
<td>Transferred to CPIO(s) : (1) Shri Kumar</td>
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<td>4</td>
<td>REQUEST DISPOSED OF</td>
<td>09/12/2016</td>
<td>Shri Kumar Sheel-(CPIO)</td>
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To,
The CPIO,
DGGST,

Sir,

Sub: Information under RTI Act, 2005

Ministry of Urban Development has laid down sitting space for various categories of officers of the Central Excise & Customs Department vide O.M. No. 26/19/65-Acc.II(3) dated 20.12.1965. As per that OM:- (1) 23 sq mts space is given for the officers from Joint commissioner to Principal Chief Commissioner, (2) 18 sq mts space is given for the officers from Assistant Commissioner to Deputy Commissioner, (3) 14.5 sq mts space is given for the officers Superintendent or equivalent officer and (4) 11 sq mts space is given for the officers Inspector/PO/Examiner.

But it is seen that higher officers are provided with cabin/room/chamber having enough space with all infrastructure. Even personal secretary of higher officers are also given cabin but officers in the rank of Superintendent, Inspectors and other staff are not provided space and they are sitting in pathetic situation. The situation is same is the DG/ADG office of CBEC where superintendents/Inspectors are called as SIO/IO or another name.

The following information may be provided.

1) During the forwarding of proposal/approval of proposal for hiring of office accommodation, the space required by the officers of Superintendent/Inspectors is taken into consideration or not. (Answer yes or no)

2) If answer to question no. 1 is yes then, are the officers of Superintendent/Inspectors provided with Cabin/rooms/Chamber. (answer yes or no)

3) If answer to question no. 2 is no then, copy of OM/Circular/Instructions, under which group ‘A’ officers are provided with Cabin/rooms/Chamber and Superintendents/Inspectors are not provided with cabin/rooms/chamber.

4) If answer to question no. 2 is yes then, during the renovation/furnishing/makeover of office, has the department proposed for
making cabins/rooms/chambers for the officers of Superintendents/Inspectors.

5) If no proposal has been made for making cabins/rooms/chambers for the officers of Superintendents/Inspectors, then how the proposal has been approved as during the proposal, the space required by Superintendents/Inspectors are considered. Copy of note sheet approving the proposal.

6) If no proposal has been made for making cabins/rooms/chambers for the officers of Superintendents/Inspectors, the details of action taken against the officers for violating above mentioned OM of MoUD, as during the proposal, the space required by Superintendents/Inspectors are considered but not provided in reality. (copy of notesheet in this regard)

7) During the renovation/furnishing/makeover of office, has the department proposed for making cabins/rooms/chambers for personal secretary of higher officers. (Answer yes or no)
Directorate General of Human Resource Development  
Infrastructure & Welfare Wing  
Customs and Central Excise  
Plot No.C-4, West Wing,  
Ground Floor, IRCON Building, Saket  
New Delhi-110017

Dated: 04.11.2016

To,
Shri Awadesh,
MIG/R/30 Housing colony,
Dhanbad, Jharkhand
Pin--826001

Sir,

Subject: Providing information under RTI Act 2005 in respect of RTI application filed by Shri Awadesh - reg.

Please refer to your online RTT's application bearing Reg. No. CBECE/R/2016/51011 dated 04.10.2016 seeking information under RTI Act, 2005.

2. In this regard, please find enclosed the information received from Hiring section of this directorate in respect of the information sought by you in the above mentioned RTI application.

3. If you are not satisfied with the reply, you may file an appeal before the First Appellate Authority O/o The Additional Director, DGHRD (I&W Wing), Plot No. C-4, West Wing, Ground Floor, IRCON Building, Saket, New Delhi-110017 within 30 days of receipt of this letter.

Yours faithfully,

(Rakesh K. Mathur)  
Assistant Director (CPIO)

Encl: As above.

Copy to: (l) CPIO, DGHRD (HRM), 409/8, Deep Shikha, Rajendra Place, New Delhi - 110008 for information.
Directorate General of Human Resource Development
(Infrastructure & Welfare Wing)
Central Excise & Customs,
IRCON Building, West Wing,
Ground Floor, Plot No. C-4,
District Centre, Saket,
New Delhi-110017


To,
Shri Rakesh K. Mathur
Asst. Director (CPIO),
O/o the DGHRD
Central Excise & Customs,
Saket, New Delhi-110017

Sir,

Sub: Request to supply information under RTI Act 2005 filed by Shri Awadesh-reg.

Please refer to your office letter F.No. 900/01/Admn/RTI/HRD/2015/5988 dated 27.10.2016 on the above mentioned subject.

The point wise required information is as under:-

1) (a) ADG, DRI, Ahmedabad
   (b) ADG, DGCEI, Bangalore &
   (c) DG, DG-GST, New Delhi

2) Yes

3) Only space is approved. Detailed information can be taken from the concerned Directorates.

4) Not applicable.

5) Only space is approved. Detailed information can be taken from the concerned Directorates.

6) Proposal are considered for the total area required by the Directorate as per the 'Manual on Infrastructure of DGHRD and not for individual cabins/rooms/chambers. However, space requirement for Inspectors/Superintendents is considered for approving the proposal. (Copy of the notesheet enclosed).

7) Distribution of space is done by the respective Directorates.

8) Senior, PS is entitled for a space equivalent to Superintendent (14.5 sq. mtrs.) and PS is entitled to space equivalent to 3.5 sq. mtrs. as per 'Manual on Infrastructure of DGHRD.'

9) It is dealt by the concerned Directorates.

10) Not applicable.

Encl: As above

Yours faithfully,

AAD (Hiring)
To,
The CPIO,
CBEC, New Delhi

Sir,

Sub: Information under RTI Act, 2005

Ministry of Urban Development has laid down sitting space for various categories of officers of the Central Excise & Customs Department vide O.M. No. 26/19/65-Acc.II(3) dated 20.12.1965. As per that OM:- (1) 23 sq mts space is given for the officers from Joint commissioner to Principal Chief Commissioner, (2) 18 sq mts space is given for the officers from Assistant Commissioner to Deputy Commissioner, (3) 14.5 sq mts space is given for the officers Superintendent or equivalent officer and (4) 11 sq mts space is given for the officers Inspector/PO/Examiner.

But it is seen that higher officers are provided with cabin/room/chamber having enough space with all infrastructure. Even personal secretary of higher officers are also given cabin but officers in the rank of Superintendent, Inspectors and other staff are not provided space and they are sitting in pathetic situation. The situation is same is the DG/ADG office of CBEC where superintendents/Inspectors are called as SIO/IO or another name.

The following information may be provided.

1) The name of DG/ADG office of CBEC whose proposal for hiring of office accommodation has been approved by the the ministry/ Department of revenue/CBEC during the last four months ie. From June to September.
2) During the forwarding of proposal/approval of proposal, the space required by the officers of Superintendent/Inspectors is taken into consideration or not. (Answer yes or no)
3) If answer to question no. 2 is yes then, are the officers of Superintendent/Inspectors provided with Cabin/rooms/Chamber. (answer yes or no)
4) If answer to question no. 3 is no then, copy of OM/Circular/Instructions, under which group ‘A’ officers are provided with Cabin/rooms/Chamber and Superintendents/Inspectors are not provided with cabin/rooms/chamber.
5) If answer to question no. 3 is yes then, during the renovation/furnishing/makeover of office, has the department proposed for
making cabins/rooms/chambers for the officers of Superintendents/Inspectors.

6) If no proposal has been made for making cabins/rooms/chambers for the officers of Superintendents/Inspectors, then how the proposal has been approved as during the proposal/approval, the space required by Superintendents/Inspectors are considered. Copy of note sheet approving the proposal.

7) If no proposal has been made for making cabins/rooms/chambers for the officers of Superintendents/Inspectors, what action has been taken against the officers for violating above mentioned OM of MoUD, as during the proposal/approval, the space required by Superintendents/Inspectors are considered but not provided in reality.

8) Is the personal secretary of higher officers are equivalent to Superintendents/Inspectors. (Answer yes or no)

9) During the renovation/furnishing/makeover of office, has the department proposed for making cabins/rooms/chambers for personal secretary of higher officers. (Answer yes or no)

10) If answer to question no. 9 is yes, then copy of OM/Circular as there is no mentioning of personal secretary in above O.M. No. 26/19/65-Acc.II(3) dated 20.12.1965.